

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00393/2018

Date of Order: This, the 29th day of November 2018

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER
THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER**

J. Jayasamraj
Director
National Power Training Institute
North-Eastern Region
Kahilipara, Guwahati – 781019.

...Applicant

By Advocates: In Person

-Versus-

1. The Secretary
Ministry of Power, Shram Shakti Bhawan
Rafi Marg, New Delhi – 110001.
2. The Director General
National Power Training Institute
Sector-33, Faridabad
Haryana – 121003.

...Respondents

By Advocate: None

O R D E R (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

By this O.A., applicant makes a prayer for a direction
upon the respondents to release his salary for the period from

29.07.2017 to 05.12.2017 along with interest. Further prays direction upon the respondent No. 1 to consider his representation dated 22.02.2018 and redress his grievances as per rules.

2. At the outset of moving of the instant O.A., applicant who appeared in person agreed and submits that he has no objection if a direction is issued to the respondents to dispose of his representation dated 22.02.2018 pending with the respondent No. 1 within a time frame.

3. In view of the above, by accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case as well as without issuing notice and hearing to the respondents, we direct the respondent authority more particularly respondent No. 1 i.e. Secretary, Ministry of Power, New Delhi to dispose of the pending representation dated 22.02.2018 and pass a reasoned and speaking order within a period of two months from the date of receipt copy of this order.

4. It is made clear that whatever decision to be arrived by the respondent No. 1 shall be communicated to the applicant forthwith.

5. O.A. stands disposed of accordingly at the admission stage itself. No order as to costs.

(N. NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

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